

ACT No. XIII OF 1920.

[PASSED BY THE INDIAN LEGISLATIVE COUNCIL.]

(Received the assent of the Governor General on the 20th March,
1920.)

An Act to amend the Import and Export of
Goods Act, 1916.

WHEREAS it is expedient to amend the Import and Export of Goods Act, 1916; It is hereby enacted as follows :—

Short title.

1. This Act may be called the Import and Export of Goods (Amendment) Act, 1920.

Amendment
of section 1,
Act XI of
1916.

2. In sub-section (3) of section 1 of the Import and Export of Goods Act, 1916, for the words "during the XI of 1916. continuance of the present war, and for a period of six months thereafter" the words "up to the 31st day of March, 1921," shall be substituted.